

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
v.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP

Order delivered on 20.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP Mr. Rahul Shukla & Mr. Bhuvan Ravindra, Adv.
For the Respondent Mr. Neeraj Khapda, Adv.

ORDER

CA-840(PB)/2019

On the last date of hearing notices were accepted on behalf of non applicant-respondent No. 1 to 3 by the Ld. Counsel Mr. Neeraj Khapda and ten days time was granted to file reply on their behalf. Reply has not been filed, despite the fact that a period of 17 days has gone by.

Today, the appearances have also been put in by the same counsel Mr. Khapda on behalf of 4 to 7 and further time has been sought to file joint reply on behalf of respondent No. 1 to 7. We grant further time of 10 days to file reply but the same shall be subject to payment of Rs. 10,000/- as cost.

List for further consideration on 31.05.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)